

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (C) D.No. 27103/2015

MR. GAGANDEEP SINGH MONGA

Petitioner(s)

VERSUS

WORLDWIDE IMMIGRATION CONSULTANCY SERVICES LTD

Respondent(s)

Date : 23-08-2017 This petition was called on for hearing today.

For Petitioner(s) Mr.Himanshu Gupta,Adv.
Mr.Anil Kumar Tandale, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Earlier Petitioner-in-person filed the petition through online and after scrutiny defects were notified to him to cure the same. Instead of curing it, the petitioner in person filed a letter dated 11.07.2016 to withdraw the matter and he may also be allowed to file SLP through an Advocate. Accordingly, vide order dated 24.10.2016 of this Court, matter was permitted to be withdrawn as the same was at diary stage.

Ld.counsel Mr.Anil Kumar Tandle, approached this Registry to file a fresh petition, but since the earlier SLP was defective and without recalling of order dated 24.10.2016, the SLP could not be entertained. Therefore, an application has been filed seeking modification of order dated 24.10.2016 of this Court. For the reasons recorded in the application by recalling previous order, petition is restored. Ld.counsel seeks and is given four weeks time to cure the defects as already pointed out. Thereafter, Registry shall process the matter as per rules.

SANJAY PARIHAR
Registrar

